

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 15.2.2017
R-Court No. 01
Item No. 53

CIVIL APPEAL NO. 4399 OF 2016

GYANDNDRA PRATAP SINGH

...APPELLANT

VERSUS

YOGENDRA PRATAP SINGH & ORS.

...RESPONDENTS

OFFICE REPORT

The appeals arise by the Special Leave Petition granted by the Hon'ble Court on 19th April, 2016 against the impugned final judgment and order dated 30th April, 2013 passed by the High Court of Judicature at Allahabad in SA No. 430 of 2013.

It is submitted that there are three respondents in the matter. All the three respondents are represented through Mr. Mohan Pandey, Advocate.

Service of Notice in the matter is complete.

No Statement of Case has been filed in the matter. (Time expired)

The matter above mentioned is listed before the Ld. Registrar Court with this office report.

Dated this the 16th day of January, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Mohan Pandey, Advocate

Mr. S. R. Setia, Advocate

ASSISTANT REGISTRAR